NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.S.P. No. 470/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017

NAME OF THE PARTIES: M/s. Kalpataru Retail Ventures Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1- Commut 196 - Admit

NOT ON BOARD

ORDER CSP 470/230-232/NCLT/MB/MAH/2017 CSP 478/230-232/NCLT/MB/MAH/2017

For the Petitioner Counsel having given precipe saying that a clerical mistake has been crept in the Order dated 20.7.2017 in para 16 mentioning the prayer clause as (a) to (e) instead of mentioning it as (a) and (b), it is hereby modified as (a) & (b).

Accordingly, the order dated 20.7.2017 is corrected with a direction for release of corrected order.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)